

I	3	3	4	5	6
Sept.' 80 . . . . .	26	14	—	2	1
Oct.' 80 . . . . .	30	9	1	—	3
Nov.' 80 . . . . .	25	11	—	3	—
Dec.' 80 . . . . .	40	16	—	3	1
<b>TOTAL :</b>	<b>381</b>	<b>172</b>	<b>5</b>	<b>30</b>	<b>22</b>

### Break-up of MIG Flats of Mayapuri, New Delhi

4043. SHRI NAND KISHORE SHARMA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that his Ministry had given cost break up of MIG Flats of Mayapuri, Rajouri Garden G8 Area in reply to USQ No. 771 on 27 February 1978;

(b) whether it is also a fact that Residents' Welfare Agency No. 73 of Mayapuri MIG Flats has repeatedly been requesting DDA to make available the same break-up to them for House Tax fixation purposes;

(c) whether it is also a fact that DDA has refused to give the above-mentioned break-up indirectly by not replying to the letters sent by the Agency; and

(d) whether DDA will be instructed to make available the above data to the Agency so that the House Tax problem could be solved at an early date.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH):  
(a) Yes, sir.

(b) to (d). Information is being collected and will be laid on the Table of the Sabha.

### Water connections to the Defaulter of House Tax

4044. SHRI KESHORAO PARDHI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the MCD do not give water connections to those who are in arrears of House Tax;

(b) whether such house holders whose case is pending with the corporation and corporation is considering representation, is also not giving water connection on the plea that they have not cleared the dues of Property (House) Tax; and

(c) if so, whether Government will allow as a special case to give basic facility like water connection to those whose cases of property tax are pending in the Corporation ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI: BHISHMA NARAIN SINGH):  
(a) to (c). The Delhi Water Supply & Sewage Disposal Undertaking of the Municipal Corporation of Delhi has informed that according to the DMC Act, 1957, Property Taxes consist of

- (i) Water Tax,
- (ii) Scavenging Tax,
- (iii) Fire Tax, and
- (iv) General Tax.

The Undertaking has presumed that the question refers to the General Tax. If so, the House Tax Department of the Municipal Corporation of Delhi is not consulted by the Undertaking before giving water connections. The Undertaking has, however, stated that if any specific instance where a water connection has been refused for non-payment of the General Tax is brought to its notice, appropriate action shall be taken.

### **Demands of Employees and Workers of Farakka Barrage Project**

4045. SHRI ZAINAL ABEDIN: Will the Minister of IRRIGATION be pleased to state:

(a) whether it is a fact that the employees and workers of the Farakka Barrage Project launched a 24 hours long staying in front of the administrative building at Farakka in support of certain demands of themselves on 26-6-1981;

(b) if so, what were the demands;

(c) whether any step has been taken by the project authority/Central Government towards the fulfilment of their demands; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI):

(a) and (b). Some employees of the Farakka Barrage Project staged a 24 hour long stay-in in front of the administrative building of the Farakka Barrage Project in support of the following demands, on 26th June, 1981.

(1) Grant of 15% project allowance.

(2) Absorption of Muster Roll Staff in the vacant posts fit for them and alternative employment to the rest.

(3) Declaring the workers and employees of Farakka Barrage Project as permanent.

(4) Providing suitable accommodation to the staff.

(5) Adoption of Central Industrial Security Force pattern for Farakka Barrage Project Security Organisation.

(c) and (d) The demands have been considered and met to the extent permissible under the rules applicable to the various Central Government Departments.

### **Cutting of trees in I.A.R.I. and National Bureau of Plant Genetic Resources, New Delhi**

4046. SHRI ERA MOHAN: Will the Minister of AGRICULTURE be pleased to refer to reply given to Unstarred question No. 10061 on 6th May, 1981 regarding permission for cutting trees and state;

(a) whether the permission of Delhi Administration was obtained for cutting of trees in Indian Agricultural Research Institute and National Bureau of Plant Genetic Resources, New Delhi; and

(b) the plant species, age, price and wood recovered, plant-wise and actual authority issuing orders for cutting the trees in these Institutes in 1981?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) No trees were cut in the National Bureau of Plant-Genetic Resources during